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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ W.P.(C) 4342/2017

**BHAGWATI DEVELOPERS PVT LTD AND
ANR**

.....Petitioners

Through: Ms. Laxmi Chauhan, Mr.
Manish Yadav, Ms. Nikita
Chauhan and Mr. Shiv Kumar,
Adv.

versus

UNION OF INDIA AND ORS

.....Respondents

Through: Mr. Harish Vaidyanathan
Shankar, CGSC, with Mr. Srish
Kumar Mishra, and Mr.
Alexander Mathai Paikaday,
Adv. for R-1.

Mr. Abhishek Baid, Mr.
Pradeep, Mr. Mohit Kumar
Bafna and Mr. Praneet, Adv.
for R-2/SEBI.

Mr. S. Sukumaran, Mr. Anand
Sukumar, Mr. Bikram Sarkar,
Mr. Bhupesh Kumar Pathak and
Mrs. Ruche Anand, Adv. for
Respondent No. 3.

Mr. Shubhang Tandon and Ms.
Shraddha Chirania, Adv. for
R-3.

Mr. Kalyan Dutt, Adv. for R-4,
5 and 6.

CORAM:

HON'BLE MR. JUSTICE DHARMESH SHARMA

ORDER

07.10.2024

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CM APPL. 59087/2024

1. This is an application for early hearing moved on behalf of the applicant/petitioner.



2. Learned counsels for the respondents are present on advance notice.
3. It is not possible to accommodate the petition for an early hearing. However, the matter is kept at the “Top of the Board” in the Advance List on 05.12.2024.
4. The application is accordingly dismissed.

DHARMESH SHARMA, J.

OCTOBER 7, 2024/g